

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/172/2016
NAME OF THE PETITIONER(S) : SIRAJUDEIN MOHAMMED SUBAIR
NAME OF THE RESPONDENT(S) : ALPHA HELICAL PUMPS PVT LTD & 3
UNDER SECTION : 397/398


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	VINCENT S	for R ₁ - R ₂	
2.	Priyadarshini Keerthi K Akhil Jain Abhinav Parthasarathy For T.K. Bhaskar	Counsel for Petitioner	

ORDER

Petitioner alongwith his counsel present. Counsel for R1 & R2 present. No representation on behalf of R3. Counsel for R1 & R2 stated that they had arranged the venue for the meeting and contacted Shri Sriram Panchu, Senior Advocate, the Mediator who agreed to act as a Mediator in the matter. There was no response from the petitioner and R3 and they did not turn up for the meeting for settling the matter and also there was no communication in relation to the fee to be paid to the mediator. He further stated that there is no chance for any settlement and as per the instructions of R1 & R2, he stated that they are prepared to make submissions. Counsel for petitioner submitted that they want another opportunity for having talks to settle the matter. In view of the submissions made R1 & R2, counsel for petitioner and R3 are at liberty to have talks for settlement. If the matter is not settled, both the parties are directed to make final submissions. Counsel for R1 & R2 undertakes to inform the next date of hearing to R3. Put up on 06.12.2017.


S Vijayaraghavan
Member (Technical)


K Anantha Padmanabha Swamy
Member (Judicial)